

**IN THE INCOME-TAX APPELLATE TRIBUNAL "H" BENCH,
MUMBAI**

**BEFORE MS. KAVITHA RAJAGOPAL, JUDICIAL MEMBER
&
SMT. RENU JAUHRI, ACCOUNTANT MEMBER**

**SA No. 91/MUM/2024
[Arising out of ITA No. 311/Mum/2024]
(A.Y. 2015-16)**

Tata Communications Ltd. Videsh Sanchar Bhavan, M. G. Road, Fort, Mumbai-400001	v/s. बनाम	DCIT-1(3)(2), Mumbai Room No. 540, Aayakar Bhavan, Maharshi Karve Road, Mumbai-400020
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No: AAACV280C		
Appellant/अपीलार्थी	..	Respondent/प्रतिवादी

Appellant by :	Shri Nitesh Joshi
Respondent by :	Ms. Rajeshwari Menon

Date of Hearing	23.08.2024
Date of Pronouncement	23.08.2024

आदेश / ORDER

PER RENU JAUHRI [A.M.]: -

The assessee has filed an application seeking extension of stay on recovery of outstanding demand for AY 2015-16.

2. Before us, the Ld. AR has submitted that the assessee had been granted the benefit of stay by the Tribunal in SA No. 25/Mum/2024 vide order dated 23/02/2024 for a period of 180 days. In this case, the appeal is still pending on the request of department as the SLP in the case of Rocca Bathroom Products Pvt. Ltd. filed by the department is still pending before the Hon'ble Apex Court.



Accordingly, the hearing of the case was adjourned sine die by the bench on 08.05.2024.

3. We have heard the rival submissions. Since the delay in hearing of appeal is attributable to the department as it has been seeking adjournment for the reasons stated hereinbefore, we are of the considered view that the assessee deserves the benefit of extension of stay on recovery of outstanding demand for AY 2015-16. Accordingly, stay is further extended for a period of 180 days from the date of this order or till the disposal of this appeal whichever is earlier.

4. In the result, the stay application of the assessee is allowed.

Order pronounced in the open court on 23.08.2024.

Sd/-

KAVITHA RAJAGOPAL

(न्यायिक सदस्य/JUDICIAL MEMBER)

Sd/-

RENU JAUHRI

(लेखाकार सदस्य/ACCOUNTANT MEMBER)

Place: मुंबई/Mumbai

दिनांक /Date 23.08.2024

अनिकेत सिंह राजपूत/ स्टेनो

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त / CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण DR, ITAT,
Mumbai
5. गार्ड फाईल / Guard file.



ITA No. 91/MUM/2024
A.Y. 2015-16
Tata Communications Ltd.

सत्यापित प्रति //True Copy//
आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण/ ITAT, Bench,
Mumbai.